

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
ERNAKULAM

Dated Thursday the third day of August, one thousand nine hundred eighty nine

PRESENT

Hon'ble Shri S.P.Mukerji, Vice Chairman
&
Hon'ble Shri N.Dharmadan, Judicial Member

ORIGINAL APPLICATION No.5/89

P.V. Kunjamma. .. Applicant

Vs.

1. Union of India represented by Secretary to Government, Ministry of Communications, New Delhi.
2. The Superintendent of Post Offices, Alwaye Division, Alwaye.
3. The Sub Divisional Inspector, (Postal), Perumbavoor Sub Division, Perumbavoor.
4. Smt. K.N.Devaky Kunjamma, ED.BPM, Pulluvazhy, Perumbavoor.
5. Laly K.Joseph, Kavanamali House, Pulluvazhi PO(BPM, Pulluvazhy)

Counsel for the applicant .. Mr.MR Rajendran Nair
Counsel for the respondents .. Mr.K.Narayana Kurup, ACGSC (R.1 to 3)
2. M/s DV Radhakrishnan .. for R.4
3. Mr.T.A.Rajan- for R.5

O R D E R
(Shri S.P.Mukerji, Vice Chairman)

In this application dated 2.1.1989, the applicant who has been working as Extra Departmental Branch Post Master at Rayamangalam has challenged inter alia the termination of her service consequent upon the posting of Respondent 4 to Rayamangalam Post Office. It appears that during the pendency of this application, the additional respondent No.5 was posted at Pulluvazhi Post Office

where the applicant was to be posted as an interim measure, for which post the applicant also has to be considered.

2. The respondents now in the additional affidavit dated 20th July, 1989 have indicated that both the applicant as also respondent No.5 will be considered alongwith other eligible candidates for the post of Extra Departmental Branch Post Master at Pulluvazhy Post Office. On the basis of this assurance, the learned counsel for the applicant without prejudice to his rights of seeking legal redress to the outcome of the selection, does not wish to press the instant application before us. Accordingly without prejudice to the legal rights of the applicant and also of respondent No.5, we close this application with the direction that both the applicant as well as respondent No.5 should be considered for selection for the post of Extra Departmental Branch Post Master at Pulluvazhy Post Office. ~~With the above direction we close this application.~~ There will be no order as to costs.


(N. DHARMA DHAN)
JUDICIAL MEMBER


S.P. MUKERJI
VICE CHAIRMAN

3.8.89

Sn.

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
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DATE OF DECISION: 12th January, 1990

REVIEW APPLICATION No. 50/89 in O.A. 5/89

PRESENT

Hon'ble Shri S.P.Mukerji, Vice Chairman

&

Hon'ble Shri N.Dharmadan, Judicial Member

P.V. Kunjamma .. Review applicant

Vs.

Union of India represented
by Secretary, Ministry of
Communications and others

.. Respondents

Counsel for the review applicant;.. Mr. MR Rajendran Nair

Counsel for the respondents .. For. R.1 to 3
Shri K.Narayana Kurup
.. For R.4. OV Radhakrishnan
For R.5. TA Rajan.

ORDER

(Hon'ble Shri S.P.Mukerji, Vice Chairman)

We have heard the learned counsel for all the parties. The learned counsel for the respondents brought to our notice the proceedings of the Appointing Authority which indicates that the applicant alongwith other candidates were considered for appointment to the post of EDBPM, Pulluvazhy Post Office but she was not found to be eligible for the post. Be that as it may, we find that the directions in the order dated 3.8.89 had been substantially complied with and the question of review of that order does not arise. The Review Application is dismissed without prejudice to the claims of the applicant in O.A. 548/89.

N. Dharmadan
12.1.90

(N. DHARMADAN)
JUDICIAL MEMBER

S.P. Mukerji

(S.P. MUKERJI)
VICE CHAIRMAN

12.1.90

Ksn.